

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-934(PB)/2019**

**IN THE MATTER OF:**

Mathew Varghese & ors.  
Vs.

.... Applicant/petitioner

Pal Infrastructure and Developers Pvt. Ltd.

.... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 12.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Ms. Priyadarshi Gopal, Mr. Varun Srivastav, Advs.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 26.04.2019.

Process dasti as well as other processes.

List the matter on 26.04.2019.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**